

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FLUID TRUCKAGE PRIVATE LIMITED

1	Name of Corporate Person	FLUID TRUCKAGE PRIVATE LIMITED
2	Date of Incorporation of Corporate Person	26.02.2018
3	Authority under which Corporate Person is Incorporated/Registered	RoC – KOLKATA
4	Corporate Identity Number/Limited Liability Identity Number of Corporate person	U60100WB2018PTC224842
5	Address of the Registered Office and Principal Office (if any) of Corporate Person	732/1A, NEW ALIPORE, BLOCK-P, KOLKATA- 700053
6	Liquidation Commencement Date of Corporate Person	26.06.2025
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	NAME- SWATI SINGHANIA ADDRESS; 1, Heysham Road, Kolkata, West Bengal-700020 Email: caswatisinghanian@gmail.com Ph.: Regn. No.: IBBI/IPA-001/IP-P-01985/2020-2021/13214
8	Last date for Submission of Claims	25.07.2025

Notice is hereby given that the FLUID TRUCKAGE PRIVATE LIMITED has commenced voluntary liquidation on 26.06.2025.

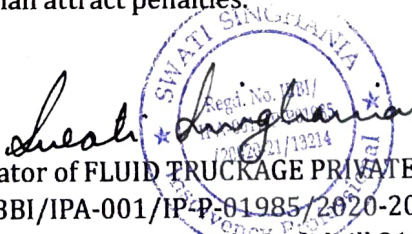
The stakeholders of FLUID TRUCKAGE PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 25.07.2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.06.2025

Place: Kolkata


Liquidator of FLUID TRUCKAGE PRIVATE LIMITED
Regn.No.: IBBI/IPA-001/IP-P-01985/2020-2021/13214
AFAValid till 31st Dec,2025

Email id: caswatisinghanian@gmail.com

Business Standard

KATA | WEDNESDAY, 2 JULY 2025

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NOTICE
by given that Share Certificate No (s) 47517 for 100 share(s) nos. 13110601 to 13110700 (both inclusive) of VESUVIUS its Registered Office at P104, Taratolla Road, Kolkata, West is/has been lost.
r have now applied to the Company for issue of duplicate share of the above. Any person having any objection to the issue of (s) in lieu of said original share certificate(s), is requested tion thereto with the Company at the above address or with MANAGEMENT SERVICES (P) LTD., RASOI COURT, 20 R N floor, Kolkata-700001, in writing, within 15 days from the date of this notice.
Name & Address of the shareholder(s)/ Legal heir
JOGESH DEVIPRASAD PATEL
Gurukrupa Guest House, Bih. Townhall,
Ellisbridge, Ahmedabad-380006

FORM B
PUBLIC ANNOUNCEMENT
Insolvency and Bankruptcy Board of India (Liquidation Process)

holders of E C BOSE AND COMPANY PRIVATE LIMITED

DETAILS
EC Bose and Company Private Limited
15-06-1962
Registrar of Companies, Ministry of Corporate Affairs, Kolkata, West Bengal
U61200WB1962PTC025531
113A, St George Terrace, Hastings, Kolkata - 700022, West Bengal
20.06.2025
20.06.2025. Copy of order provided by the erstwhile RP to the Liquidator over mail dated 25.06.2025
Rakesh Dugar, Registration No. - IBB/IPA-001/PP-01654/2019-2020/12892
11C, Ram Mohan Dutta Road, Kolkata-700020, Email id, card190376@gmail.com
ECBLIQ2025@GMAIL.COM
19-07-2025

Company Law Tribunal, Kolkata Bench, Court - II, has on the E. C. Bose and Company Private Limited on

any Private Limited are hereby called upon to submit 7-2025, to the liquidator at the address mentioned

claims with proof by electronic means only. All other person, by post or by electronic means.

ims shall attract penalties

BANK OF INDIA
ASSET RECOVERY BRANCH
KOLKATA ZONE
5, BTM Sarani, 2nd Floor, Kolkata-700001
Date: 17-06-2025

Statutory 30 days E auction sale notice for sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(S) of the Security Interest (Enforcement) Rules, 2002
1. At the request made by you, the Bank has granted to you various credit facilities aggregating to an amount of Rs. 2,95,45,000.00 We give hereunder details of various credit facilities granted by us and the amounts outstanding dues thereunder as on the date of this notice:-
(Amount in Rs.)

Type of facility (Term loan / Working Capital)	Account No	Sanctioned Limit	Outstanding dues as on date
Cash Credit	424230110000089	Rs. 2,00,000,00.00	Rs. 7,95,95,656.83
Term loan	424270210000008	Rs. 95,45,000.00	Rs. 2,28,29,201.90
TOTAL		Rs. 2,95,45,000.00	Rs. 10,24,24,858.73

2. The aforesaid credit facilities granted by the Bank are secured by the following assets/securities (particulars of properties/assets charged to Bank):-
i) EQM of admeasuring Demarcated Open Vacant Land, situated at Mouza- Nagarhuba, J.L. No. 81, Dag No. 320, R.S. Khatian Nos. 625&168, L.R. Dag No. 2199, 2200, Holding Nos. 256/198, Gaurabanga Road, P.S.-Habra, Ward No-16, under Habra Municipality, Distt- North 24 Parganas, Pin Code-743263. West Bengal owned by 1 Smt Kabita Roy, W/O. Rajdeep Roy & 2. Kuman Rajrupa Roy, D/O Rajdeep Roy.

Boundaries of Total Property (as per Deed):

On the North: By Rajdeep Roy. **On the South:** By Road. **On the East:** By Madan Paul & Others. **On the West:** By Sujit Paul & Khukurani Paul.

3. The said credit facilities, have been classified as Non-Performing Asset (NPA) with effect from 31-03-2016 in accordance with the directions/guidelines issued by the Reserve Bank of India. Consequently, notice u/s 13(2) of SARFAESI act was issued on 04-04-2016 and possession u/s 13(4), (Rule 8(1)) of SARFAESI Act was obtained on 24-10-2016.

4. Notice is hereby given to you that the aforesaid property mortgaged/charged to Secured Creditor, will be sold on "AS IS WHERE IS BASIS" "AS IS WHAT IS" basis on 09-09-2025 from 11 AM to 5 PM through e auction for recovery of Rs. 10,24,24,858.73 with further interest from as on date due to the bank/secured creditor from you. The reserve price is Rs.44,41,000/- and earnest money deposit to Rs. 44,41,000/-. The Secured asset will not be sold below the reserve price.

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Regional Director, Eastern Region, Ministry of Corporate Affairs
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of Intellect Studio Private Limited, an existing Company within the meaning of the Companies Act, 2013 having its registered office at 2B Grant Lane, Kolkata-700012, West Bengal, India.

Applicant
NOTICE SEEKING OBJECTION FOR SHIFTING OF REGISTERED OFFICE

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 29th April, 2025 to enable the Company to change its Registered Office from the "State of West Bengal" to the "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region, at the address: Corporate Bhawan, 6th Floor Plot No. IIF/16, AA-IIF, Rajarhat, New Town, Akandakeshri, Kolkata-700135 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For and on behalf of Intellect Studio Private Limited
Sd/-
RAJENDRA SHRIKRISHNA BHAVE
Director
Date: 01-07-2025
Place: Kolkata

PUBLIC NOTICE
Notice is hereby given that Folio No. 11/12728, Equity Shares of face value Rs.1/- (Rupees one only) each bearing

Distinctive No.	Share Certificate Nos.	No. of Shares
43777671-43777780	25061	110
2525317866-2525317920	91271	55
3869940722-3869940886	170440	165
8081822657-8081822821	244358	165

of ITC Limited, having its registered office at Virginia House 37 Jawaharlal Nehru Road, Kolkata 700 071, India registered in the name of Pramodini Gopal Kalra (Deceased), Vibhas Gopal Modak and Gopal Dattatray Modak (Deceased) have been lost. Vibhas Gopal Modak have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

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Liquidator of FLUID TRUCKAGE PRIVATE LIMITED
Regn.No. - IBB/IPA-001/PP-P-01985/2020-2021/13214
AFA valid till 31st Dec, 2025
Email id: caswatisinghania@gmail.com

Date: 27.06.2025
Place: Kolkata

EAST COAST RAILWAY

e-Tender Notice No. ETCCEONIBBS
2025025, Dated : 24.06.2025

NAME OF WORK : CONSTRUCTION, REPAIR, RENOVATION AND MAINTENANCE WORK OF OFFICE BUILDINGS, QUARTERS AND OTHER ALLIED WORKS UNDER DEPUTY CHIEF ENGINEER/CONSTRUCTION/ ANGUL AT ANGUL IN CONNECTION WITH TALCHER-BIMALGARH BG RAIL

ACPL

